

12.00 hrs.

RE: ADJOURNMENT MOTION

MR. SPEAKER: I have received notices of a number of adjournment motions on various subjects....

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about No-Confidence motion?

MR. SPEAKER: Don't be impatient.

One of the subject is alleged victimisation of railway employees who participated in the last railway strike. I can apply my mind and hold it in order only if you are no going to take up the other motion. You have given, at the same time the No-Confidence Motion also. What do you want me to take up first?

SHRI JYOTIRMOY BOSU: No-Confidence Motion.

MR. SPEAKER: If you are going to have No-Confidence motion, then you cannot have an adjournment motion.

Are you taking up the No-Confidence motion or you want me to consider the adjournment motion?

श्री जगन्नाथ राव जोशी (शाजापुर) :

श्री वाजपेयी ने नाम से जो नो-कॉन्फिडेंस मोशन है, उस को क्यों नहीं लिया जाता है ?

MR. SPEAKER: If you are going to take up that motion, then everything comes in that.

SHRI SEZHIYAN (Kumbakonam): The adjournment motion comes first. You put it to the house. No-Confidence motion will come later on.

MR. SPEAKER: You will have to take only one motion not both the motions, the adjournment motion and the No-Confidence motion also. You

make up your mind so that I may take up only one motion. What do you want me to do now?

SHRI JYOTIRMOY BOSU: I do not know how the Chair is narrating all these things. You have to call the first person from the list of persons who have given No-Confidence motion.

MR. SPEAKER: Don't interrupt; please sit down. Don't set up these precedents. You have two motions, the adjournment motion and, at the same time the No-Confidence motion I am asking which one you want to take, who are for Adjournment Motion and who are for no-confidence motion.

श्री अटल बिहारी वाजपेयी (ग्वालियर):

अध्यक्ष महोदय, आप को यह फैसला करना है कि कार्यवाही में पहले नो-कॉन्फिडेंस मोशन आता है या एडजोर्नमेंट मोशन आता है : अगर एडजोर्नमेंट को प्रायटी है, तो जो मोशन आये हैं, उन को ले लीजिए।

अध्यक्ष महोदय : इस बारे में कुछ परम्पराये बनी हुई है।

SHRI SHYAMNANDAN MISHRA (Begusarai): As a matter of procedure the no-confidence motion has to have priority over other motions. But that is only as a matter of procedure. If the House in its wisdom thinks that it is much better to take up the Adjournment Motion, we can do that. That is only from the practical point of view. So far as procedure is concerned, it is quite clear that the no-confidence motion will have to have priority.

अध्यक्ष महोदय : मैंने डायरेक्शन के मुताबिक ही रखा है।

SHRI S. M. BANERJEE (Kanpur): According to the Directions, it is the Adjournment Motion which should receive the priority. Mr. Vajpayee's may be about Railways and mine and Mr. Samar Guha's may be about high prices. These Adjournment Motions

may be considered after the no-confidence motion which may be taken up first.

MR. SPEAKER: As I have already told you this is strictly in accordance with the Directions. But if you want me to take up the no-confidence motion first then I will not take up the Adjournment Motions now; they will be held over till I come to the item of no-confidence motion. I think this is what you want.

Now papers to be laid on the Table.

SHRI G. VISWANATHAN (Wandiwash): What about the Adjournment Motion on Kachhathivu?

MR. SPEAKER: I have already said that the Adjournment Motions will be held over till the no-confidence motion is taken up. Please sit down.

Papers to be laid on the Table.

12.10 hrs.

PAPERS LAID ON THE TABLE

ORDINANCE UNDER ARTICLE 123(2) (a) OF THE CONSTITUTION

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2) (a) of the Constitution:—

- (1) The Essential Commodities (Amendment) Ordinance, 1974 (No. 2 of 1974) promulgated by the President on the 22nd June, 1974.
- (2) The Press Council (Amendment) Ordinance, 1974 (No. 3 of 1974) promulgated by the President on the 28th June, 1974.

- (3) The Indian Iron and Steel Company (Taking Over of Management) Amendment Ordinance, 1974 (No. 4 of 1974) promulgated by the President on the 28th June, 1974.
- (4) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Ordinance, 1974 (No. 5 of 1974) promulgated by the President on the 28th June, 1974.
- (5) The Industries (Development and Regulation) Amendment Ordinance, 1974 (No. 6 of 1974) promulgated by the President on the 29th June, 1974.
- (6) The Companies (Temporary Restrictions on Dividends) Ordinance, 1974 (No. 7 of 1974) promulgated by the President on the 6th July, 1974.
- (7) The Additional Emoluments (Compulsory Deposit) Ordinance, 1974 (No. 8 of 1974) promulgated by the President on the 6th July 1974.
- (8) The Companies (Temporary Restrictions on Dividends) Amendment Ordinance, 1974 (No. 9 of 1974) promulgated by the President on the 15th July, 1974.
- (9) The Compulsory Deposit Scheme (Income-tax Payers) Ordinance, 1974 (No. 10 of 1974) promulgated by the President on the 17th July, 1974. [Placed in Library. See No. LT-7086/74].

SHRI INDRAJIT GUPTA (Alipore): I thank you for the permission you have given me to register our emphatic protest against the laying of these Ordinances. In particular, I refer to those which had been contained in item 4(6), (7), (8) and (9). For the time being, I am not going into the contents and merits of these ordinances although we are categori-